

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 21st July, 1971.

NOTIFICATION
(Income-tax)

No. 227 (F.No.404/86/71-ITCC): In exercise of the powers conferred by Sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri A.P. Rajani who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 94 (F.No.16/149/69-ITCC) dated 14.7.69 shall come into force with immediate effect.


(S. K. IALL)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
NEW DELHI:

No. 227 (F.No.404/86/71-ITCC):

Copy forwarded to:-

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(S. K. IALL)

Deputy Secretary to the Government of India.

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No. CC/ITCC/159/68/RSP/71 - dt. 5.8.1971.